

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

RA No. 223/97 in OA 1617/92

New Delhi this the 30th day of September, 1997.

Hon'ble Shri S.R. Adige, Vice Chairman(A)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

2A

In the matter of:

Sh. Maheshwar Verma S/O Late R.C. Verma  
Lab. Technician, Safdarjung Hospital,  
New Delhi.

Applicant

VS

Union of India through

1. Secretary,  
Ministry of Health and Family Welfare,  
Nirman Bhawan, New Delhi-11

2. Secretary to  
Govt. of India, Ministry of Personnel,  
Sardar Patel Bhavan, Parliament Street,  
New Delhi-1

3. Medical Superintendent,  
Safdarjang Hospital, Arvindo Marg,  
New Delhi-29

Respondents

ORDER (By Circulation)

(Hon'ble Smt. Lakshmi Swaminathan, Member(J))

We have carefully perused the Review Application. The applicant has submitted that the impugned order dated 9.7.97 may be reviewed. In the Review Application, the applicant has submitted that he has challenged the Recruitment Rules of Lab. Technicians in Safdarjung Hospital on number of grounds and he has attempted to re argue the issues as to how these rules are illegal and invalid. In para 4 of the judgment, reference has been made to these rules and a view has been taken thereon, which the applicant has attempted to challenge on the grounds

83

that the decision is not in accordance with law. It is settled law that the applicant cannot re-argue the case by way of review application as if it is an appeal. As there is no error of law or any other sufficient grounds as provided under Order 47 Rule 1 CPC read with Section 22(3)(f) of the Administrative Tribunals Act., 1985, there is no justification to allow the Review Application and the same is accordingly rejected.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)

Member(J)

*Adige*  
(S.R. Adige)

Vice Chairman(A)